

Dt:- 22/4/94 Per Tribunal

Fixed for A.H/I.R
on 22/4/94 at Nagpur.

for Dy. Registrar.

Dated: 22.4.94. Camp: Nagpur

Ms. Sulekha Kumbhare, Counsel
for the applicant.

List the matter before a
Single Bench on 25.4.94.

M.R. Kolhatkar
(M. R. Kolhatkar)
M(A)

W
(M. S. Dashpande)
VC.

Dated: 25.4.94. Camp: Nagpur

None for the applicant.

Notice before admission.

Shri Darda takes notice for
the respondents.

Reply within six weeks.

Matter be listed for admission
in the week commencing from 4.7.94.

W
(M. S. Dashpande)
VC.

Date. 11-7-94

Ms. S. Kumbhare, Counsel for
applicant

Mr. R. Danda, Counsel for the
respondents.

Reply not filed.

ADMIT.

Reply within four weeks.

Case be listed for final hearing
in the week commencing from
30-8-94.

(M.S. Deshpande)
V.C.

PER TRIBUNAL

Date: 16/9/94

Applicant in person/by Mr. Advocate

Respondent by Mr. R.P. Danda Counsel

For want of time/By Counsel requested by Mr.

The matter is adjourned to 23/9/94 for Fy

A/H/ORDER/FINAL HEARING AT 10 PM

Dy. Registrar

PER TRIBUNAL

Date: 23/9/94

Applicant in person/by Mr. Advocate

Respondent by Mr. R.P. Danda Counsel

For want of time/By Counsel requested by Mr.

The matter is adjourned to 5/12/94 for Fy

A/H/ORDER/FINAL HEARING AT 10 PM

Dy. Registrar

Recd. Telegram from
Respondent at Bombay
on 29/9/94.

Am
5/12.

Ms. S. Kumbhare, counsellor for the applicant.

~~None~~ for the Respondents ..)

Shri Darda has sent a leave note.

At the request of Shri Darda, the case is adjourned to the week commencing from 13/2/1995.

(M.R.KOLHATKAR)
MEMBER(A).

Date: 10/3/95

Respondent to: R. Darda (counsel)

For want of a nail the shoe was lost. ~~For want of a nail the kingdom was lost.~~

The matter was decided on 17.4.95

~~A/H/URG~~ and AL 1254 103, 1

45

Dy. Registrar

28/4/95 - 14

None for Applicant.
Shri R.P. Darda, Counsel
for Respondents -

Counsel for Respondents

Counsel seeks time to file reply.

Put up for ^{final} hearing on

12-17-95.

(P. P. Srivastava)
M (A)

alp.

PER TRIBUNAL

Date: 14-7-95

Advocate

Counsel

Applicant in person by Mr. None

Respondent by Mr. R. P. Darda

For want of time by consent is requested by Mr. Darda.

The matter is adjourned to 15/9/95 for

A/H/ORDER/FINAL HEARING AT Nagpur

[Signature]
Rajaram

Dt. 19-9-95

None for the applicant.

Mr. R. Darda, Counsel for respondents.

Adjourned for final hearing in the
week commencing from 13-11-95.

[Signature]
(Ms. Deshpande)
VC

Dt. 12-1-96 (32)

None for the applicant. Departmental
Representative is present.

The relief prayed for relates to
compassionate appointment to the deceased
casual mazdoor who died on 17-8-85. The
respondents in their reply to the
applicant vide dated 17-12-93 state
that 'this concession is applicable only
if the temporary status mazdoor dies while
in service and not as casual mazdoor.'
Accordingly, his request has been turned
down. In the circumstances, nothing
survives in the O.A. and the same is
dismissed.

(42)

[Signature]
(B.S. Hegde)
Member (J)

Order/Judgement despatched
to Applicant Respondent (s)
on 31/1/96 ssp.

[Signature]
8/2